

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.648
TO BE ANSWERED ON 23.07.2015

IRREGULARITIES UNDER MGNREGS

648. SHRI JYOTIRADITYA M. SCINDIA:
SHRI GAURAV GOGOI:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI VENKATESH BABU T.G.:
SHRI VISHNU DAYAL RAM:
SHRI NANDI YELLAIAH:
SHRI KANWAR SINGH TANWAR:
SHRI NAGAR RODMAL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether large number of irregularities/corruption cases including diversion of funds, embezzlement of funds, less/non-payment of wages lack of transparency etc. under Mahatma Gandhi National Rural Employment Gurantee Scheme (MGNREGS) have come to the notice of the Government;
- (b) if so, the category-wise details thereof indicating the nature of irregularities during each of the last three years and the current year, State/UT-wise;
- (c) the action taken by the Government in this regard and to check recurrence of such irregularities/corruption cases; and funds released and utilized under the Scheme during the said period State and UT-wise;
- (d) whether the social audits by Gram Panchayats are being undertaken as per the prescribed procedure and if so, the details and outcome thereof; and
- (e) the details of major initiatives major undertaken by the Government for effective implementation of MGNREGS?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a) to (c): The Ministry, under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) receives complaints of irregularities including diversion of funds, embezzlement of funds, less/non-payment of wages, lack of transparency etc. in many State/UTs. Since the responsibility of implementation of MGNREGA is vested with the State Governments, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for dealing with complaints have also been issued to all States/UTs. The State and UT-wise details of complaints is at Annexure-I.

In order to ensure that such instances are detected promptly and proactively, the Social Audit process and the institution of Ombudsmen have been prescribed. The effectiveness of these interventions is varying from State to State. The Ministry is actively involved with the States in

improving the effectiveness of delivery of these interventions. In order to strengthen the social audits, a scheme for identifying, training and funding the resource persons for Social Audits has been approved by the Ministry. This scheme is currently under implementation. State/UT-wise details of fund released and expenditure incurred during the last three years and current year are at Annexure-II.

(d): Except in the States of Andhra Pradesh, Telengana, Sikkim and Chhattisgarh, the social audits reportedly conducted have not met the standards laid down in the Audit of Scheme rules 2011. Efforts are going to train and reorient the States in order to conduct the Social audits productively. State/UT-wise details on status of outcome of social audits as furnished by them are given in the Annexure -III.

(e): The major steps taken by the Government to improve the programme implementation under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are given in the Annexure-IV.

Status as of 1st April 2015

Table 1: Status of the State SAUs for 28 States (organized in order of expenditure in FY 2014-15)

Name of State	Nature of SAU	Director, SAU	Grievance Redress Rules notified
1. West Bengal*	Cell within the Department of Rural Development	Commissioner P&RD and Director SIRD given additional charge	Yes
2. Tamil Nadu*	Society	Full time Social Audit Director	No
3. Rajasthan*	Cell within the Department of Rural Development	Full time Social Audit Director	Yes
4. Madhya Pradesh*	Society	No Director appointed	Yes
5. Andhra Pradesh*	Society	Full time Social Audit Director	No
6. Uttar Pradesh*	Society	Full time Social Audit Director	Yes
7. Chhattisgarh*	Society	Full time Social Audit Director	Yes
8. Telengana*	Society	Full time Social Audit Director	No
9. Karnataka*	Society	Full time Social Audit Director	Yes
10. Maharashtra*	Cell within the Department of Rural Development	Deputy Secretary, EGS given additional charge	Yes
11. Bihar*	Cell within the Department of Rural Development	Additional Secretary, Department of Rural Development given additional charge	No
12. Odisha*	Society	No Director appointed	Yes
13. Kerala*	No SAU constituted	No Director appointed	Yes
14. Jharkhand*	Cell within the Department of Rural Development	Commissioner, MGNREGA given additional charge	No
15. Gujarat*	NGO	Full time Social Audit Director	No
16. Tripura*	NGO	Full time Social Audit Director	No
17. Himachal Pradesh*	No SAU constituted	No Director appointed	Yes
18. Assam*	SIRD	SIRD Director given additional charge	No
19. Jammu and Kashmir*	Cell within the Department of Rural Development	Full time Social Audit Director	No
20. Punjab*	SIRD	SIRD Director given additional charge	Yes
21. Uttarakhand*	No SAU constituted	No Director appointed	No
22. Manipur*	Independent Society	No Director appointed	No
23. Meghalaya*	Independent society	No Director appointed	Yes

24. Haryana*	Cell within the Department of Rural Development	Director General, Rural Development Department given additional charge	Yes
25. Nagaland	SIRD	Director, SIRD having additional charge	No
26. Mizoram	Independent Society	Full time Social Audit Director	Yes
27. Sikkim*	NGO	Full time Social Audit Director	Yes
28. Arunachal Pradesh	No data received	No data received	-

*: States with Expenditure greater than Rs 100 crore as of 10.12.2014

II. Status of Recruitment of Core Staff at State Level

As per the Special Project for Social Audit, the costs of recruiting the minimum core staff of the SAU will be met by the MoRD. The release of funds for the same will be based on the number of minimum core staff and the nature of recruitment prescribed by the MoRD in its letters dated 11th June 2014 and 11th August 2014.

As of today of the total 149 eligible vacancies at the State Level, SAUs have filled up 63 positions. 86 positions are yet to be filled up out of which selection committee notifications have been issued for only 12.

Table 2: Status of recruitment of core State level staff of SAUs for 28 States (organized in order of expenditure in FY 2014-15)

Name of State	Number of State Resource Persons that can be hired under Special Project	Number of State Resource Persons hired	Pending Recruitment	Whether State Selection Committee notified	Whether advertisements have been issued
1. West Bengal*	3	3	0	No	No
2. Tamil Nadu*	8	8	0	No	No
3. Rajasthan*	8	2	6	No	No
4. Madhya Pradesh*	11	7	4	No	No
5. Andhra Pradesh*	6	6	0	No	No
6. Uttar Pradesh*	17	4	13	No	No
7. Chhattisgarh*	7	7	0	Yes	Yes
8. Telengana*					
9. Karnataka*	8	2	6	Yes	Yes
10. Maharashtra*	7	1	6	Yes	Yes
11. Bihar*	9	1	8	No	No
12. Odisha*	7	0	7	No	No
13. Kerala*	4	0	4	No	No
14. Jharkhand*	6	0	6	No	No
15. Gujarat*	6	5	1	No	No
16. Tripura*	2	2	0	No	No
17. Himachal Pradesh*	3	0	3	No	No
18. Assam*	7	0	7	Yes	No
19. Jammu and Kashmir*	5	4	1	No	No
20. Punjab*	5	3	2	No	No
21. Uttarakhand*	3	0	3	No	No
22. Manipur*	3	0	3	No	No
23. Meghalaya*	2	1	1	No	Yes
24. Haryana*	5	0	5	No	No
25. Nagaland	3	3	0	No	No
26. Mizoram	2	2	0	No	No
27. Sikkim*	2	2	0	No	No

28. Arunachal Pradesh	No information	No information	No information	No information	No information
Total	149	63	86		

III. Status of Recruitment of Core Staff at District Level

As of today of the total 1182 eligible vacancies at the District Level, SAUs have filled up 582 positions. 600 positions are yet to be filled up, for which selection notifications have been issued only for 38 vacancies.

Table 3: Status of recruitment of core District level staff of SAUs for 28 States (organized in order of expenditure in FY 2014-15)

Name of Staff	Number of District Resource Persons that can be hired under Special Project	Number of District Resource Persons hired	Pending Recruitment	Whether District Selection Committee notified	Whether advertisements have been issued
1. West Bengal*	128	16	112	No	No
2. Tamil Nadu*	134	134	0	No	No
3. Rajasthan*	79	33	46	No	No
4. Madhya Pradesh*	82	0	82	No	No
5. Andhra Pradesh*	173	173	0	No	No
6. Uttar Pradesh*	103	75	28	No	No
7. Chhattisgarh*	69	69	0	No	No
8. Telengana*					
9. Karnataka*	70	24	46	No	No
10. Maharashtra*	38	0	38	Yes	Yes
11. Bihar*	61	0	61	No	No
12. Odisha*	32	0	32	No	No
13. Kerala*	48	0	48	No	No
14. Jharkhand*	23	0	23	No	No
15. Gujarat*	7	7	0	No	No
16. Tripura*	37	8	29	No	No
17. Himachal Pradesh*	15	0	15	No	No
18. Assam*	13	0	13	No	No
19. Jammu and Kashmir*	14	14	0	No	No
20. Punjab*	3	0	3	No	No
21. Uttarakhand*	7	0	7	No	No
22. Manipur*	4	0	4	No	No
23. Meghalaya*	8	4	4	No	Yes
24. Haryana*	4	0	4	No	No
25. Nagaland	24	24	0	No	No
26. Mizoram	5	0	5	No	No
27. Sikkim*	1	1	0	No	No
28. Arunachal Pradesh					
Total	1182	582	600		

IV. Status of progress in conduct of social audits (since inception)

Table 4: Status of social audits conducted by SAUs of 28 States (organized in order of expenditure in FY 2014-15)

State	Number of GPs said to be audited	Number of SA Reports and ATRs uploaded on the website	Number of grievances registered by the SAU as per SA findings	Amount of money identified as misappropriated (in Rs)	Amount of money recovered (in Rs)	Independent observation on quality of social audits being conducted
1. West Bengal*	3237	2738	83345	0	0	- SAs being conducted by Department. - Does not include 100% household and work site verification
2. Tamil Nadu*	127	0	3085	6,23,000	0	- SAs piloted as per the Rules - Efforts underway for universal roll out post recruitment
3. Rajasthan*	8515	8998	20	3,01,000	-	- No door to door verification - work verification conducted only through documents and not by actual visit to field - SA Teams reach the village on the day of the SA Gram Sabha
4. Madhya Pradesh*	939	707	5	1,54,622	1,07,434	- SAs conducted in compliance with Rules to some extent
5. Andhra Pradesh*	9392	9392	17767	9,40,59,248	3,51,32,689	- SAs conducted as per Rules

State	Number of GPs said to be audited	Number of SA Reports and ATRs uploaded on the website	Number of grievances registered by the SAU as per SA findings	Amount of money identified as misappropriated (in Rs)	Amount of money recovered (in Rs)	Independent observation on quality of social audits being conducted
6. Uttar Pradesh*	19730	16127	169457	1,44,22,568	18,106	- SAs conducted in compliance with Rules to some extent
7. Chhattisgarh*	Since inception: 700 FY 2014-15: 550	0	0	0	0	- SAs conducted with MIS data - SAs resulting in 0 grievances and 0 deviations is problematic
8. Telengana*	5942	5942	6019	33,19,429	1,79,14,968	- SAs conducted as per Rules
9. Karnataka*	4,900	4,900	No data recorded	3,53,29,000	9,86,000	- SAs conducted in compliance with Rules to some extent
10. Maharashtra*	853	0	468	0	0	- SAs not including 100% verification of households and worksites
11. Bihar*	30	-	300	5,42,550	12,606	- 30 SAs conducted as per Rules - State forwarding data of social audits conducted by District Administration as report on social audits. Discrepancy to be corrected
12. Odisha*	0	0	0	0	0	-
13. Kerala*	19,761	0	0	0	0	-
14. Jharkhand*	0	0	0	0	0	-

State	Number of GPs said to be audited	Number of SA Reports and ATRs uploaded on the website	Number of grievances registered by the SAU as per SA findings	Amount of money identified as misappropriated (in Rs)	Amount of money recovered (in Rs)	Independent observation on quality of social audits being conducted
15. Gujarat*	11,732	8762	987	0	0	- SAs conducted as per Rules to some extent
16. Tripura*	1,038	0	0	0	0	- SAs conducted as per Rules - SAs resulting in zero grievances and misappropriation is problematic
17. Himachal Pradesh*	2271	1842	0	0	0	-
18. Assam*	2201	Awaiting data	Awaiting data	Awaiting data	Awaiting data	
19. Jammu and Kashmir*	4, 123	0	267	1,80,000	30,000	- SAs not conducted on the basis of 100% household and worksite verification
20. Punjab*	12520	8941	254	0	0	- SA teams reach GPs on the day of the SA Gram Sabhas. No 100 verification of households and works
21. Uttarakhand*	0	0	0	0	0	-
22. Manipur*	Awaiting data					
23. Meghalaya*	876	296	0	4,80,600	4,80,600	Need independent observation
24. Haryana*	Since inception: 17039	Since inception: 18466	Since inception:	Since inception: Nil For FY 2014-15:	Since inception: Nil For FY 2014-	- SA teams reach GPs on the day of the

State	Number of GPs said to be audited	Number of SA Reports and ATRs uploaded on the website	Number of grievances registered by the SAU as per SA findings	Amount of money identified as misappropriated (in Rs)	Amount of money recovered (in Rs)	Independent observation on quality of social audits being conducted
	For FY 2014-15: 4732	For FY 2014-15: 2878	3169 For FY 2014-15: 203	Nil	15: Nil	SA Gram Sabhas. No 100 verification of households and works - NREGA Officials involved in conducting SAs on field
25. Nagaland	0	0	0	0	0	-
26. Mizoram	32	32	0	0	0	-
27. Sikkim*	Since inception: 181 For FY 2014-15: 92	Since inception: 181 For FY 2014-15: 92	Since inception: 2534 For FY 2014-15: 1053	Since inception: 1,26,44,000 For FY 2014-15: 38,87,000	Since inception: 6,30,000 For FY 2014-15: 1,34,000	- SAs done in complete compliance with Rules
28. Arunachal Pradesh	Awaiting data					
Total	71,598	39,757	1,92,600	481,44,443	24,97,108	